

Crl. Rev. No. 292/2019
Virender Kumar Vs. State & Anr.

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent no. 1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for respondent no. 2.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


25/7/2020

Contd....p/2

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 15.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

SC No. 57578/2016
FIR No. 390/2015
PS Mundka
State Vs. Harish & Ors.

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

As per previous ordersheets accused Mukesh @ Dhankar is already Proclaimed Offender.

None for the remaining accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO

Contd...p/2


25/7/2020

Webex App.

Record perused.

The case is at the stage of PE.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 15.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

SC No. 58040/2016
FIR No. 721/2014
PS Khyala
State Vs. Bharat @ Balli & Anr.

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


25/7/2020

Contd...p/2

-2-

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 15.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

m

SC No. 695/2019
FIR No. 512/2019
PS Ranhola
State Vs. Ambika Prasad @ Pinta & Ors.

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Contd...p/2

h
25/7/2020

-2-

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 15.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

m

C.A. No. 114/2019

Deepak Kumar @ Devendra Dwivedi Vs. State

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

Contd....p/2


25/7/2020

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 15.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

Crl. Rev. No. 239/2019
Suresh Chandra Rathaur Vs. Jitender Rathore & Ors.

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.


No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 15.09.2020. However, it shall be open for either of the

Contd....p/2


25/7/2020

sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

m

SC No. 604/2019
FIR No. 839/2018
PS Nihal Vihar
State Vs. Babloo Singh

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


25/7/2020

Contd...p/2

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 15.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

SC No. 56143/2016
FIR No. 916/2015
PS Rajouri Garden
State Vs. Suraj @ Gogi & Ors.

25.07.2020

The matters fixed in the Su bordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Sh. Vishal Bansal, Ld. counsel for accused Suraj @ Gogi, through video conferencing through CISCO Webex App.

Sh. Sachin Aggarwal, Ld. counsel for accused Neeraj Kumar, through video conferencing through CISCO Webex App.

As per previous order sheets all the three accused persons are on bail.

The undersigned is working from home for hearing urgent

Contd....p/2


25/7/2020

matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

Since the case is at the stage of final arguments, therefore, it is an urgent case.

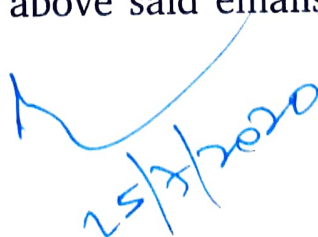
Reader of the court has informed that he sent meeting number of CISCO Webex App to Sh. A.K. Tripathi, Ld. Counsel for accused Vikas on his mobile number through Whats App but he could not be contacted through video conferencing.

Reader of the court has further informed that none of the Ld. Counsels for the accused persons have sent any written submissions so far on the dedicated e-mail id of the court i.e. readerasj04west@gmail.com.

Sh. Vishal Bansal and Sh. Sachin Aggarwal, Ld. Counsels have sought adjournment on the ground that they have not received copy of evidence. Separate email messages have also been received from them in this respect on the dedicated e-mail id of the court.

Sh. A.K. Tripathi, Ld. Counsel has also sent an email request for adjournment on the ground of his illness on the dedicated e-mail id of the court.

Printout of the above said emails be taken and be kept on record.

A handwritten signature in blue ink, followed by the date 25/7/2020.

Contd...p/3

Request for adjournment was made on behalf of all the accused persons accordingly.

On request and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. On 18.08.2020.

Ld. Counsels for accused persons are directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. They be also informed that they may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsels for accused persons regarding the next date in this case.

Copy of the order be also sent to the Ld. Counsels for all the accused persons by e-mode for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

**FIR No. 322/2018
PS Khyala
State Vs. Vinod Bhati
U/s 307/302/34 IPC**

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Pranay Abhishek, Ld. Counsel for the applicant/accused namely Vinod Bhati, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application for interim bail.

Ld. Counsel for the applicant/accused has submitted that

Contd..p/2


25/7/2020

applicant has not surrendered before the concerned jail authority so far and the interim bail was granted by the Hon'ble High Court of Delhi as per order dated 10.06.2020 passed in Bail Application No. 1138/2020 titled as Vinod Bhati Vs. State (NCT of Delhi).

Ld. Addl. P.P. for the State has submitted that this is admittedly not an application for extension of interim bail and the application is for interim bail only and the applicant has not surrendered before the jail authority so far.

After making certain brief submissions, the Ld. Counsel for the applicant/accused namely Vinod Bhati submits that he wants to withdraw the present application for interim bail and shall do the needful as per law.

Ld. Addl. P.P. for the State submits that any appropriate order may be passed in view of the request of withdrawal of this application.

In view of above facts and circumstances and specific request of Ld. Counsel for applicant/accused, the present application for interim bail is hereby dismissed as withdrawn. Ordered accordingly.

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

FIR No. 171/2019
PS Khyala
State Vs. Ujjawal
U/s 498A/304B/34 IPC

25.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri A.K. Gupta, Ld. Counsel for the applicant/accused namely Ujjawal, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App from residential office. Sh. Manish Kumar, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

The Assistant Ahlmad has given report dated 24.07.2020 that bail application of accused Ujjawal dated 04.02.2020 is pending till

Contd..p/2


25/7/2020

date and one bail application filed on 14.07.2020 was withdrawn on 15.07.2020.

Heard.

Ld. Counsel for the applicant/accused submits that he has filed an application for early hearing of the pending bail application.

Ld. Addl. P.P. for the State submits that he is ready to address arguments on the pending bail application u/s 439 Cr.P.C.

The court is also ready to hear arguments today itself on the said application.

Ld. Counsel for the applicant/accused has made part submission on the said application for bail and after making certain submissions, Ld. Counsel for the applicant/accused has submitted that he wants to withdraw the pending application for bail. It is prayed by Ld. Counsel for the applicant that the application for early hearing as well as the pending application for bail u/s 439 Cr.P.C. may be dismissed as withdrawn.

In view of above submissions and in the interest of justice, the said bail application as well as application for early hearing of the said application are hereby dismissed as withdrawn. Ordered accordingly.


25/7/2020

Contd..p/3

-3-

Copy of this order be provided to both the sides and one copy of order be sent to the concerned Jail Superintendent for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
25.07.2020

m